

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 550/96 and OA 551/96

O.A.Dy.Nos. 3240/96 & 3244/96

(Friday this the Tenth day of May, One thousand
Nine hundred and ninety Six)

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

O.A.Dy.No. 3240/96

1. P. Manoj, Temporary Status Casual Labourer, Office of the Accountant General (Accounts and Entitlements (A&E for short), Thrissur residing at Panchu Veedu, Ambika Puram, Palakkad.
2. Jeejo Paul, S/o M.L.Paul, Casual Labourer, Office of the Accountant General, A&E, Thrissur residing at Maliammavu House, Paravathani, Thrissur.
3. M.J.Varghese, Casual Labourer, Office of the Accountant General, A&E, Thrissur, residing at Meleth House, Poothole, Thrissur.
4. Radha T.R. Casual Labourer, Office of the Accountant General, A&E, Thrissur, residing at Kottampilly House, Kuthankulangara Lane, Poonkunnam.
5. Pushpam M.K. Casual Labourer, Office of the Accountant General, A&E, Thrissur residing at Cherankottil House, Eravimangalam PO, Thrissur.
6. Geethamma B. Casual Labourer, Office of the Accountant General, A&E, Kottayam residing at Prakash Vihar, Vaikom PO, Kottayam Dist.
7. T.Saseendran, Temporary Status Casual Labourer, Office of the Accountant General, A&E, Thrissur residing at Thozhukkad House, Thrikkur Village, Mukundapuram. Applicants

(Applicants represented by P.Manoj, first applicant)

(By Advocate Mr. M.R.Rajendran Nair)

contd...

Vs.

1. The Accountant General (A&E)
Kerala, Trivandrum.
2. Union of India, represented by
Secretary to Government,
Ministry of Finance, New Delhi. Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

O.A.Dy.No. 3244/96

1. R.C.Prathap, Temporary Status Casual Labourer, office of the Accountant General (Audit), Trivandrum residing at Prashanth, Thamalam, Poojappura PO.
2. Rema Kumari M.R. Temporary Status Casual Labourer, Office of the Accountant General (Audit), Trivandrum residing at Anjana Nivas, Iswarya Nagar, Keraladityapuram, Thiruvananthapuram.
3. R.Sindhu, Temporary Status Casual Labourer, Office of the Accountant General (Audit) Trivandrum, residing at Radha Nivas, Konchiruvila, Manakkad, Thiruvananthapuram.
4. K.Lathika, Temporary Status Casual Labourer, Office of the Accountant General (Audit) Trivandrum residing at Chandra Vilasam, Meleputhen Veedu, Ayoor Konam, Peroorkada PO.
5. Kanakamma P. Temporary Status casual Labourer, Office of the Accountant General (Audit) Trivandrum residing at Gopu Nivas, Kalluvettankuzhi, Industrial Estate, Pappanamkode PO.
6. L.Gomathy, Temporary Status casual Labourer, Office of the Accountant General (Audit) Trivandrum, residing at Ratheesh Bhavan, Pappanamkode Estate, Kalluvettankuzhi, Pappanamkode PO.
7. S.Lathika Devi, Temporary Status Casual Labourer, Office of the Accountant General (Audit), Trivandrum, residing at Manakkattu Veedu, Chitharimukku PO. Kaniyapuram, Thiruvananthapuram.
8. Sarasan K.K. Temporary Status Casual Labourer Office of the Accountant General (Audit) Kerala Branch Kochi residing at Kunduvellil, Nettoor PO, Ernakulam.
9. Jalaja T.K. Temporary Status Casual Labourer, Office of the Accountant General (Audit) Kerala, Branch Thrissur, residing at Thandakkaran House, Herbert Nagar colony, Neduthuzha PO, Thrissur.

contd...

10. K.V.Harikrishnan,
Temporary Status Casual Labourer,
Office of the Accountant General
(Audit), Trivandrum residing at
Vimala Bhavan, Vengannoor PO,
Thiruvananthapuram. Applicants

(Applicants 2 to 10 through authorised agent -Ist applicant)

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Accountant General (Accounts and Establishments)
Kerala, Trivandrum.

2. Union of India, represented by Secretary to
Government, Ministry of Finance, New Delhi.... Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

The applications having been heard on 10th May, 1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek to restrain respondents
from cancelling the temporary status granted to them.
Registry raised certain objections and the applications
are not numbered.

2. In view of the submissions made by learned
standing counsel for respondents I do not consider it
necessary to go into the objections raised by the Registry.
Standing counsel submits that no action will be taken
without hearing applicants. He would also submit that
parallel cases will be examined while taking a decision.

3. In view of these submissions, which I record,
I consider it unnecessary to proceed with the applications.

4. Standing counsel submits that he will forward
a copy of the original application and a copy of this order
to respondents for compliance. I record the submission.

5. Original application is disposed of as aforesaid.
No costs.

Dated the 10th May, 1996.

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN